

(Except Thursdays)

1. Hon'ble Mr. Justice Samarendra Prasad Singh

Wakt Board, Sita Bazar
Notified Area, Regional Development Authority Act,
Indra Vikas Yojana, Municipal Corporation Matters,
Gram Panchayat Act, Housing Board Matters,
Group - V (Bihar Religious Trust Act, Co-operative Matters,

CIVIL & CRIMINAL SINGLE BENCHES

(only on Tuesdays)

Hon'ble Mr. Justice Shivali Pandey

8. Hon'ble Justice Shri Anjana Prakash &

Criminal Appeals (D.B.) (Custody matters)—Hearing

Hon'ble Mr. Justice Gopal Prasad

8. Hon'ble Mr. Justice Dhananagar Jha &

Criminal Appeals (D.B.) (Custody matters since 2007)—Hearing

(On Thursdays only)

Hon'ble Mr. Justice Rajendra Kumar Mishra

7. Hon'ble Mr. Justice Ajay Kumar Tripathi &

(old matters)
II. CWJC (CAT Matters) — Orders, Admission & Hearing
(old matters)
I. GBA (Service matters) — Orders, Admission & Hearing

(On Thursdays only)

Hon'ble Mr. Justice Anvita Kumar Trivedi

6. Hon'ble Mr. Justice Samarendra Prasad Singh &

Admission, final Hearing & Other than tax matters
M.A. — Other than Tax (Arising from Family Courts Act)

V. GBA - (final Hearing)

IV. All cases relating to Taxation - Orders, Admission and Hearing
III. M. A. (Taxation)

Hon'ble Mr. Justice Amarendra Kumar Rai

2. Hon'ble Mr. Justice Ramesh Kumar Das &

II. All Cr. M. T. C. (Habeas Corpus) - Orders, Admission & Hearing
I. All MLC (D.B.)

& Hearing

Hon'ble Justice Shri. Nilu Agrawal

4. Hon'ble Mr. Justice Navaniti Prasad Singh &

II. GBA (Service matters) upto 2013 - Orders, Admission
I. CWJC — CAT Matters

Hearing (upto 2013)

Hon'ble Mr. Justice Jitendra Mohan Sharma

3. Hon'ble Mr. Justice V.M. Sinha &

and part II. GBA - (Non -Service matters) Orders & Admission
I. Cr. Appeals (Old) — final Hearing (from 1993)

III. Original Cr. Misc. — Orders, Admission and Hearing.

At 2.15 P.M

Hon'ble Mr. Justice Vikash Jain

5. Hon'ble Mr. Justice Iqbal Ahmed Ansari &

II. Cr. Appeals (final Hearing from 2008 Custody matter) -
I. Cr. Appeals (final Hearing from 1993) - At 10.30 A.M

IX. Cr. Appeals — Hearing (Thursdays & Fridays) — At 2.15 P.M.

VIII. Civil Review (D.B.) — Admission & Hearing

VII. Any other civil matters not assigned to any other D.B.
govt. matters.

VI. CWJC relating to central excise custom and other central
etc & judicial Service

V. CWJC - Relating to validity of Enactments, Rules, Regulations
IV. CWJC — BIL

III. Cr. Appeals (D.B.) Admission & Interlocutory Application (Daily)

II. Old GBA - Hearing (Monday) - At 2.15 P.M

I. GBA - Admission (from 2014)

Hon'ble Shri. Anjana Mishra

1. Hon'ble The Chief Justice &

DIVISION BENCHES

SITTING OF BENCHES OF PATNA HIGH COURT FROM 14th JULY, 2019

the seniormost Hon'ble Judge presiding over such benches.

with the subjects as per roster and in case of a particular subject assigned before more than one bench, before
or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing

3. All motions and mentioning of 2. 1. matters whether Civil or Criminal, in respect of cases already listed, to be listed
matters assignable, under any heading, shall be made before D. B. - I.

All motions and mentioning of D. B. Criminal side in respect of cases already listed, to be listed or to be filed, and
matters assignable, under any heading, shall be made before D. B. - I.

5. All motions and mentioning of D. B. Civil side in respect of cases already listed, to be listed or to be filed, and
respective Benches, subject to any further instruction of Hon'ble Judges concerned.

Note :- 1. Filed up and part- heard matters will be listed on Wednesday in 2nd half before

Union Act, Others — Orders, Admission & Hearing
Matters, Reference, Shops and Establishment Act, Trade
compensation Act, Minimum Wages Act, Management dispute
of their Organisation, Matters relating to Workman
Matters relating to wages, Bonus ad hoc, casual, daily wages
Misc. Provision act, 1925, Factory Act, Industrial Dispute Act,
Employees State Insurance Act, Employees Provident Fund &
Industrial Employment (Standing Order) Act, 1946, Dismissal,
and staff Group — V (New Matters) (Condition of Service and

Union Act, Others — Orders, Admission & Hearing
Matters, Reference, Shops and Establishment Act, Trade
compensation Act, Minimum Wages Act, Management dispute
of their Organisation, Matters relating to Workman
Matters relating to wages, Bonus ad hoc, casual, daily wages
Misc. Provision act, 1925, Factory Act, Industrial Dispute Act,
Employees State Insurance Act, Employees Provident Fund &
Industrial Employment (Standing Order) Act, 1946, Dismissal,
and staff Group — V (Old Matters) (Condition of Service and

8. Hon'ble Mr. Justice Bakesh Kumar

7. Hon'ble Mr. Justice Jyoti Saran

Group- III -CWTC — Orders, Admission & Hearing

— Orders, Admission & Hearing

III. Other Criminal matters not assigned to any other Bench

II. C: Revision — Orders, Admission & Hearing

Admission & Hearing

I. Criminal Misc. Matters under Section 483 Cr. P.C. — Orders,

(Except Transfer)

6. Hon'ble Justice Shri. Anshu Prakash

II. Election Petitions
Hearing

2. Hon'ble Mr. Justice Dr. Baji Banjan

I Group - II -CWTC (Post Service Matters) — Orders, Admission &

4. Hon'ble Mr. Justice Kishore K. Mandai

I Group -IV -CWTC - Orders, Admission & Hearing

II. Company Petitions and Company Applications
appointment matters)

3. Hon'ble Mr. Justice Mihir Kumar Jha

I Group — II (In service matters) (including selection and

and Medical colleges)

University (Excluding Service Matters), Transfer to Engineering
relating to Tuition Fees, Migration Matters, School, College,
Results, Evaluation of marks, Expulsion of students, Matters
Examination, Matters relating to with holding Cancellation of
introduction, Abolition of condone, Matter relating to
Establishment and Recognition of Education Institution,
Primary Secondary stage, Post Graduate, Religious Institution,
Graduate, Intermediate stage, Medical, Minority Institution,
(Admission, Allocation of quota in various Institution, Engineering
Group—II

conversion from civil Revision)

Miscellaneous: Civil writ arising from order civil court,

Matters relating to dispute of movable property, Others
Matters, B.B.C. Act, Demolition Land Encroachment, E.C. Act,
Mines Regulation & Development, Public Hearing and Dam, Telephone
Director, Indian Registration Act, Indian Stamp Act, Legal Aid
& Pollution, Electricity Matters, Foreign Act, Forest Act, Freedom
Matters, Others, Arbitration, Arms Act, Citizenship, Environment
Matters under the Co-operative Societies Act, University Election
and other election matters excepting M.L.A. M.P.s,
Group — V (Declassification of Constituency, Gram Panchayat \

(Except Transfer)

5. Hon'ble Mr. Justice Ajay Kumar Tripathi

Review Petition in single Judge writ petition, to be listed as per provision.

51. Hon'ble Mr. Justice Subhir Singh	2nd half- Criminal Misc. Matters under Section 438 Cr. P.C. 1st half -Criminal Misc. Matters under Section 438 Cr. P.C.
50. Hon'ble Mr. Justice Prashant Kumar Jha	2nd half- Criminal Misc. Matters under Section 438 Cr. P.C. 1st half -Criminal Misc. Matters under Section 438 Cr. P.C.
19. Hon'ble Mr. Justice Chakradhara Sharma Singh (Except Thursday)	Group - II & Group - III -CWJC — (Final Hearing)
18. Hon'ble Mr. Justice Rajendra Kumar Mishra (Except Thursday)	E. A. — Order and Hearing (From 1990)
17. Hon'ble Mr. Justice Aditya Kumar Trivedi	Criminal Misc. Matters under Section 485 Cr. P.C.
16. Hon'ble Mr. Justice Anzaruddin Amanullah	Cr. W.L. C.(21)— Orders, Admission & Hearing
12. Hon'ble Mr. Justice Ashwani Kumar Singh	III. SGA — Orders, Admission & Hearing. Cr. P. C. — Orders, Admission & Hearing. II. Govt. Appeals and Criminal Application under Section 341 I. Cr. Appeals (21)—Order, Admission & Hearing
14. Hon'ble Mr. Justice Shivali Pandey (Except Tuesday)	— Orders, Admission & Hearing. IV. Other Civil matters not assigned to any other Bench Hearing. III. Testamentary cases \ Suits Cases — Orders, Admission & Hearing II. Miscellaneous Appeals — Orders, Admission & Hearing. I. MJC—Orders, Admission & Hearing.
13. Hon'ble Mr. Justice V. Nath	(As per Cr. P. C.) —Orders, Admission & Hearing. Civil Courts converted from Civil Revision Applications II. Writ Petitions arising from orders of Civil Revision —Orders, Admission & Hearing. I. Second Appeals — Order, Admission & Hearing
15. Hon'ble Mr. Justice Hemant Kumar Shrivastava	2nd half - Criminal Misc. Matters under Section 438 Cr. P.C. 1st half - Criminal Misc. Matters under Section 438 Cr. P.C.
11. Hon'ble Mr. Justice Munageshwar Shroo	E. A. — Order and Hearing (Up to 1990)
10. Hon'ble Mr. Justice Dinesh Kumar Singh	Transfer— Orders, Admission & Hearing. Cr. Miscellaneous Applications for Cancellation of Bail and 2nd half — Criminal Misc. Matters under Section 438 Cr. P.C. 1st half — Criminal Misc. Matters under Section 438 Cr. P.C.
9. Hon'ble Mr. Justice Birendra Prasad Verma	II. Group — V - CWJC - Final Hearing I. Group — IV - CWJC - Final Hearing